

to which respondents counsel says he ^{had brought} bring this fact to the notice of this court even than the court ordered that status-quo in respect of the applicant shall be maintained. The applicant counsel further insist that the applicant had fractured his leg and he was not in a position to move physically and was given fitness certificate only on 23.08.2003 and when he reported, he was not allowed by the respondents to join.

I have heard counsel for both the parties and counsel for both the parties are directed to file necessary affidavit stating the facts that while passing the order dated 08.08.2003 whether the court was informed about the order dated 04.07.2003 regarding relieving of the applicant with a direction to report to the Dy. Director NVS (Regional Office), Shillong or not. The necessary affidavit be filed within 2 weeks. At the time matter shall be decided, however, status-quo granted under order dated 08.08.2003 is over-lifted and the applicant is directed to join at Pune as per the order dated 17.7.2003. It is, however, provided to the applicant that if the applicant moves an application for leave to the Principal, Jawahar Navodaya Vidyalaya, Faizabad the same shall be granted by the Principal.

List on 10.10.2003 for admission.

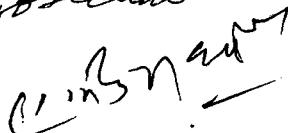

MEMBER (A).

Ak/-

10.10.03
Hon'ble Mr. RR Upadhyay, AM

(3)

None for applicant.
Shri Amit Kumar is a respondent.
The matter was heard for admission
in the presence of learned counsel
for applicant. Even at second call
nobody is present on behalf of
the applicant. It appears that the
applicant is no longer interested
in prosecuting the case. The case
is dismissed for non-prosecution.


C. N. Nand

AM

Copy received
D. P. D. P. D.
12/9/03
Copy of order received
On 18.7.03
[3/10/03]